File No. 1-1685/FSSAI/Imports/2017
Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002

The 31st January, 2022

Notification

Subject: Notification of Authorised Officers under Section 25 read with Section 47 (5) of FSS Act, 2006 and Regulation 13(1) of FSS (Import) Regulation, 2017- reg.

In partial modification to FSSAI Notification No. 1-1715/FSSAI/Imports/2017 dated 09.10.2019, the Competent Authority hereby notifies FSSAI official as Authorised Officer for the jurisdiction of additional food import entry point as mentioned below for imported food clearance process till further orders, in terms of the provisions contained in Section 47 (5) of FSS Act, 2006 and Regulation 13 (1) of FSS (Import) Regulation, 2017.

<table>
<thead>
<tr>
<th>SI No.</th>
<th>Authorised Officers</th>
<th>FSSAI Regional Office</th>
<th>Link Officer</th>
<th>Location</th>
<th>Point of Entry</th>
<th>Port Code</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Ms. Chetna Bhisle, AD</td>
<td>FSSAI, Western Region</td>
<td>Dr. Sheetal Gupta, DD</td>
<td>Mumbai</td>
<td>JNPT-SEZ</td>
<td>INPJN6</td>
</tr>
</tbody>
</table>

(Arun Singhal)
CEO, FSSAI
Email- ceo@fssai.gov.in

To: (for information and necessary action)

1. The Director General, DGFT
2. The Additional Director General, Risk Management Division, CBIC
3. Commissioner of Customs, Nhava Sheva – General, Mumbai, Maharashtra.
4. Commissioner (Single Window Project, CBIC)
5. Director (Customs), CBIC.

Copy to-
1. ED (HR), FSSAI
2. All Authorised Officers of FSSAI.
3. CITO, FSSAI – for uploading on the FSSAI website